

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1978
ANSWERED ON 5TH MAY, 2016

ACCIDENT INVESTIGATION SYSTEM

1978. SHRI NINONG ERING:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has developed a standard accident investigation format which also takes into account faulty road design;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government takes punitive action against engineers and contractors responsible for faulty road design, construction and maintenance;
- (d) if so, the details of the action taken in this regard for the last three years, State/ UT-wise and year-wise; and
- (e) if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) & (b) A standard Road Accident Reporting format is existing in IRC Code IRC:53:2012 which take into account Road Environment at accident location.

(c) Road design, construction and maintenance are reviewed and scrutinized through different mechanisms like independent Engineer, Authority Engineer, Proof Consultant, Departmental Engineers etc. The deficiencies noticed are corrected suitably and actions are taken against those responsible as per relevant clauses of the contract conditions and Departmental rules.

(d) & (e) The information is being collected and will be laid on the table of the House.
